

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 640**

TO BE ANSWERED ON THE 19TH DECEMBER, 2017/ AGRAHAYANA 28, 1939 (SAKA)

OVERSTAY OF FOREIGNERS

640. SHRI VISHNU DAYAL RAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of citizens belonging to Pakistan and Bangladesh issued visas under various categories during 2016-17;

(b) whether the Government has any mechanism to find out the number of people out of these citizens who have returned to their countries on the expiry of visa period;

(c) if not, the reasons therefor;

(d) whether any arrangement has been made in this regard to ensure that citizens particularly from neighbouring countries return to their respective countries on the expiry of visa period and they do not stay back illegally; and

(e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a): The number of citizens belonging to Pakistan and Bangladesh issued visas under various categories during 2016 & 2017 is as follows:-

| Visas issued under various categories | 2016 | 2017 |
|--|---------------|----------------|
| Pakistan | 52525 | 34445 |
| Bangladesh | 933695 | 1289332 |

(b) & (c): Law enforcing agencies maintain a vigil to intercept the foreigners overstaying in India. Foreigners Regional Registration Officers (FRROs) under Bureau of Immigration and the Foreigners Registration Officers (FROs) under the State Governments have been authorized to conduct special drives for identification of the overstaying foreigners in their jurisdiction and initiate necessary legal action for their deportation.

(d) & (e): Central Government is vested with powers to deport a foreign national illegally staying in the country under section 3(2) (c) of the Foreigners Act, 1946. These powers to identify, detect and deport illegally staying foreign nationals have also been delegated to the State Govts/ UT Administrations and Bureau of Immigration. Detection and deportation of such over-staying foreign citizens is a continuous process.

A revised procedure for detection and deportation of illegal Bangladeshi immigrants has also been set out and circulated to the State Governments/Union Territory Administrations in November, 2009, which has been partially modified in February, 2011 and further modified in February, 2013. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorizedly.

The Central Government is implementing a Mission Mode Project on Immigration, Visa and Foreigners Registration & Tracking (I.V.F.R.T.) which will facilitate improved tracking of foreigners by integrating and sharing information captured during visa issuance at Missions, during immigration check at the Immigration Check Posts (ICPs) and during registration at the Foreigners Regional Registration Offices (FRROs)/Foreigners Registration Offices (FROs).
